

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1094/2021

This the 28th day of July 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sh. Mohd Sultan, Age 62 years, S/o Late Sh. Ab Majid, R/o Village Soomber
Tehsil and District, Ramban

.....Applicant

(Advocate:- Mr. O.P. Thakur, Sr. Advocate assisted by Mr. R.K.S. Thakur)

Versus

1. Union Territory of Jammu & Kashmir, through Commissioner-cum-Secretary,
Education Department, Civil Sectt. Jammu-180001.
2. Director, School Education, Jammu-181205.
3. Chief Education Officer, Ramban-182146.
4. Head Master, Govt. High School, Soomber-182146.

.....Respondents

(Advocate: Mr. Raghu Mehta, learned Sr. C.G.S.C./Mr. Rajesh Thappa, learned D.A.G.
for Mr. Amit Gupta, learned A.A.G.)

ORDER

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Sh. Mohd Sultan has filed the instant O.A. seeking a direction to the respondents to release amount of Rs. 6,47,000/- in lieu of 255 days of leave. The Respondent no. 4 vide his letter no. HS/S/19/956 dated 28.11.2019 has already requested Respondent No. 3 for sanction of cash in lieu of leave.



2. We have heard Mr. O.P. Thakur, Sr. Advocate assisted by Mr. R.K.S. Thakur, learned counsel for the applicant and Mr. Raghu Mehta, Sr. C.G.S.C. and Mr. Rajesh Thappa, learned D.A.G. appearing vice Mr. Amit Gupta.



3. We are of the view that this O.A. can be disposed of by directing the respondents to release the leave salary in favour of the applicant. Accordingly, we dispose of the O.A. with direction to Respondent No. 3 i.e., Chief Education Officer, Ramban to release the leave salary in favour of the applicant, if due, as per rules and regulations within a month from the date of receipt of a certified copy of this order. In case, there is some impediment in releasing the leave salary in favour of the applicant, the respondents shall inform the applicant regarding the same by passing a reasoned and speaking order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...